

KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

THE NADAPRABHU KEMPEGOWDA HERITAGE AREA DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025

(LA Bill No. 37 of 2025)

A Bill to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018.

Whereas it is expedient to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No. 12 of 2018) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Nadaprabhu Kempegowda Heritage Area Development Authority (Amendment) Act, 2025.
 - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No. 12 of 2018), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairperson".

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Nadaprabhu Kempegowda Heritage Area Development Authority Act, 2018 (Karnataka Act No.12 of 2018) to revise the provision regarding Chairperson of the Nadaprabhu Kempegowda Heritage Area Development Authority as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

KRISHNA BYREGOWDA

Minister for Revenue

M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

ANNEXURE

EXTRACT OF THE NADAPRABHU KEMPEGOWDA HERITAGE AREA DEVELOPMENT AUTHORITY ACT, 2018

(KARNATAKA ACT NO.12 OF 2018)

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- **3.** Nadaprabhu Kempegowda Heritage Area Development Authority.- (1) As soon as may be, after the commencement of this Act, there shall be constituted for the purpose of this Act, an Authority to be called the Nadaprabhu Kempegowda Heritage Area Development Authority.
 - (2) The Authority shall have its headquarters at Bengaluru.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and enter into contract, and shall by the said name sue and be sued.
 - (4) The Authority shall consist of the following members, namely:-
 - (a) The Chief Minister, Chairperson
 - (b) The District incharge Minister of Ramanagar Vice Chairperson
 - (c) The Minister for Revenue Ex-officio Member
 - (d) The Minister for Kannada and Culture Ex-officio Member
- (e) Members of Parliament of Bengaluru Rural Lokasabha Constituency, One Rajyasabha Member who represents the Bengaluru Urban and Members of State Legislative Assembly of Yelahanka and Magadi Constituencies - Members
 - (f) The Mayor, Bruhath Bengaluru Mahanagara Palike Ex-officio Member
- (g) The Additional Chief Secretary or Principal Secretary or Secretary to Government, Revenue Department - Ex-officio Member

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